

**Central Administrative Tribunal
Madras Bench**

OA 310/00915/2019

Dated Wednesday the 17th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

K. Vijayalakshmy
No. 26, Thamaraikulam Street
Bahour, Puducherry – 607 402. ... Applicant

By Advocate **M/s. D. Sreenivasan**

1. The Secretary to Govt.
Ministry of Ayush
Ayush Bhawan, B Block
GPO Complex, INA, New Delhi – 110 023.

2. The Director General
Central Council for Research in Siddha
SCRI Building, Anna Govt. Hospital Campus
Arumbakkam, Chennai – 106. ... Respondents

By Advocate **Mr. M. Kishore Kumar**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records pertaining to File No. F. No. 2-64/2016/CCRS/Estt.422 on the file of the second respondent and quash the same and further direct the respondents to consider her application for the post of Siddha Pharmacist (Group C) in reference to the advertisement dt. 23.04.2019 (Advt. No. 02/2019) by relaxing the upper age limit and pass such further or other orders”

2. The applicant has given an application to the post of Siddha Pharmacist at the Central Council for Research in Siddha as per advertisement dt. 29.04.2017.

But the respondents has not called her for written test.

3. Again the respondents gave an advertisement on 23.04.2019 for the same post. When she filed application it was informed that she has crossed the age limit prescribed for OBC candidates and she cannot be considered.

4. She has given a representation for age relaxation, but the respondents has not acceded to.

5. We have heard the counsel for the applicant and perused the pleadings. It is seen that the applicant being an OBC person had already crossed the age of 30 years and she cannot participate unless age relaxation is allowed by a competent authority.

6. In view of the above, we find that the applicant has not made out not even an arguable case and the OA is liable to be dismissed at the threshold itself. Hence we dismiss the OA.

(T. Jacob)
Member(A)
AS

17.07.2019

(P. Madhavan)
Member (J)